

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE AT CHENNAI
APPEAL NO. 3 OF 2023**

BETWEEN:

Angala Parameswari Blue Metals,
Proprietor, Mr.P.Subramani,
Krishnagiri District

... Appellant

Versus

1. The Chairman,
Tamil Nadu Pollution Control Board
No.76 Anna Salai,
Guindy, Chennai 600 032 & 5 others

... Respondents

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**M/s. G.M.ANANTHAKUMAR,
ADVOCATE FOR APPELLANT**

PLACE: CHENNAI

DATE: 28/02/2023

STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY – TAMIL NADU

Dr. S. KALYANASUNDARAM, I.F.S.(Retd.)
CHAIRMAN



3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.
Phone No.044-24359974
Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr. No.SEIAA-TN/F.No.3866/EC/1(a)/2392/2015 dated:14.11.2015

To
Thiru. P. Muthuraj
No.3/210/2, Jalagandeswarar Nagar
Alasanatham
Hosur,
Krishnagiri

Sir,

- Sub:** SEIAA-TN – Proposed **Rough Stone** quarry located at S.F.No 1236/2 (P), Kamandhoddi Village, Hosur Taluk, Krishnagiri District- issue of Environmental Clearance – Reg.
- Ref:** 1. Your Application for Environmental Clearance dt: 08.09.2015
2. Minutes of the 68th SEAC held on 26.10.2015, 27.10.2015 & 28.10.2015
3. Minutes of the SEIAA meeting held on 14.11.2015

Details of Minor Mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining environmental clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.

1	Name of Project Proponent and address	Thiru. P. Muthuraj No.3/210/2, Jalagandeswarar Nagar Alasanatham Hosur, Krishnagiri
2	Location of the Proposed Activity	
	Survey Number	1236/2 (P)
	Latitude and Longitude	12°41'31"N to 12°41'36"N 77°55'28"E to 77°55'34"E
	Village	Kamandhoddi
	Taluk	Hosur
	District	Krishnagiri
3	Proposed Activity	
	i. Minor mineral	Rough Stone

S. Kalyanasundaram
CHAIRMAN
SEIAA-TN

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STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY – TAMIL NADU

	ii. Mining Lease Area	1.55.5 Ha
	iii. Approved quantity	287300 cu.m of Rough Stone & 10080 cu.m of Top Soil
	iv. Depth of Mining	21 m above GL & 30m above ground level
	v. Type of mining	Semi Mechanized Opencast Method
	vi. Category(B1/B2)	B2
	vii. Precise area communication	Rc. No. 162/2010/Mines-2 dated 14.08.2015
	viii. Mining plan approval	Deputy Director Rc. No. 162/2010/Mines-2 dated 03.09.2015
	ix. Mining lease period	5-Years
4	Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:-	Not attracted. Affidavit furnished
5	Man Power requirement per day:	13 Employees
6	Utilities	
	i. Source of Water :	Water vendors/Borehole
	ii. Quantity of Water Requirement in KLD:	
	a. Domestic	0.3KLD
	b. Industrial	} 0.7KLD
	c. Green Belt & Dust Suppression	
	iii. Power Requirement:	
	a. Domestic Purpose	TNEB
	b. Industrial Purpose	231520 Litres of HSD
7	Cost	
	i. Project Cost	Rs.48.11 Lakhs
	ii. EMP Cost	Rs.8.60 Lakhs
8	Public Consultation:-	Not required as per O.M. dated 24.12.2013 of MoEF, Gol.
9	Date of Appraisal by SEAC:- Agenda No:	26.10.2015, 27.10.2015 & 28.10.2015 68-10
10	Date of Review/Discussion by SEiAA and the Remarks:-	
	The proposal was placed before the SEiAA in its 140th Meeting held on 06.11.2015 and the Authority after careful consideration, decided to grant environmental clearance to the said project Mining of Rough Stone to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.	
11	Validity:	
	The Environmental Clearance will be coterminous with the mine lease period or limited to a maximum period of 5 Years from the date of issue whichever is earlier.	

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Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the SEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.
2. The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 15 mts. From any civil structure shall be kept from the periphery of any excavation area.

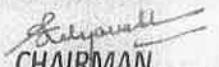
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SEIAA-TN

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STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY – TAMIL NADU

14. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
19. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
20. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
21. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, Govt on 16.11.2009.
22. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
23. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25-kmph to prevent undue noise from empty trucks.


CHAIRMAN
SEIAA-TN


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24. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
25. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
26. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
27. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
28. The following measures are to be adopted to control erosion of dumps:-
 - i. Retention/ toe walls shall be provided at the foot of the dumps.
 - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
29. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
30. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
32. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
33. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that

Rajamath
CHAIRMAN
SEIAA-TN

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STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY – TAMIL NADU

the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.

34. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
35. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
36. It shall be ensured that the total extent of nearby quarries(existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.
37. It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site
38. Ground water quality monitoring should be conducted once in 3 Months
39. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
40. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI.
41. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI..
42. Bunds to be provided at the boundary of the project site.
43. Ground water quality monitoring should be conducted once in 3 Months
44. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
45. At least 10 Neem trees should be planted around the boundary of the quarry site.
46. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
47. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
48. The Project Proponent shall provide solar lighting system to the nearby villages
49. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
50. Rainwater shall be pumped out Via Settling Tank only
51. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
52. As per MoEF&CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.
53. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.

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CHAIRMAN
SEIAA-TN

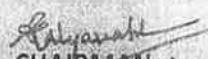
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General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.


CHAIRMAN
SEIAA-TN


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16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
19. The SEIAA, Tamil Nadu may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA,TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
22. Any other conditions stipulated by other Statutory/Government authorities shall be complied
23. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Rajiv Kumar
CHAIRMAN
SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary, Environment and Forests Department, Government of Tamil Nadu, Tamil Nadu.
3. The Additional Chief Secretary, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Krishnagiri District
8. The Commissioner of Geology and Mines, Guindy, Chennai-32
9. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.

KUTHAVAKKAM REALTORS PRIVATE LIMITED
CIN NO: U45200TN2006PTC061720

Office: "Venus Arcade", D.No.1-D, 1st Floor, Telephone Exchange Road, Annanagar, Hosur -635109.
Telephone : 04344 224300

To,

May 24, 2019

The District Environment Engineer
Tamil Nadu Pollution Control Board
Sipcot
Hosur - 635 126
Krishnagiri District.

Respected sir,

Sub : Complaint regarding Violations of Pollution Control & Environmental Norms- Dumping of quarry waste- Illegal Mining etc.- Survey No.1236/2 - Kamandoddi Village, Shoolagiri Taluk.

I, Narasimhan. S, Authorised Signatory & representative of M/s Kuthavakkam Realtors Private Limited a registered company under companies Act would like to bring to your notice the violations of Pollution Control & Environment Norms by Mr. P.Muthuraj s/o Perumal & Mr. P.Subramani S/o Perumal the details of which are as follows:

Mr. P.Muthuraj S/o Perumal & Mr. P.Subramani S/o Perumal residing at D.No.3-210, Jalakandeswar Nagar, Alesanatham Post, Hosur Taluk & Pathalapalli Village, Hosur Taluk Quarry Lease holders of the Property in Survey.No.1236/2 (Kamandoddi Village, Shoolagiri Taluk) and have violated the Quarry Lease Conditions and Pollution Consent Conditions laid down by the Pollution Control Board with impunity and the details of which are as follows:

1. That we are the absolute owner and in possession of Property situated at Survey Numbers. 1237/1C & 1237/2, 23/2, 23/3A Kamandoddi & Addakuriki Villages, Shoolagiri Taluk.
2. That our lands are abutting the Lease Property of Quarry lease holders namely Mr.P.Muthuraj S/o Perumal residing at D.No.3-210, Jalakandeswar Nagar, Alesanatham Post, Hosur Taluk & and Mr.P.Subramani S/o Perumal, Pathalapalli Village, Hosur Taluk.

Registered Office: "Kothari Buildings", No.115, Nungambakkam High Road, Nungambakkam, Chennai - 600 034



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KUTHAVAKKAM REALTORS PRIVATE LIMITED

CIN NO:U45200TN2006PTC061720

Office : "Venus Arcade", D.No.1-D, 1st Floor, Telephone Exchange Road, Anna Nagar, Hosur - 635 109
Telephone : (04344) 224300

June 4, 2019

The District Collector,
Krishnagiri District.

Respected Sir,

Sub : Complaint regarding Illegal mining, Land Encroachment, Dumping of quarry wastage at Survey No.1237/1C & 1237/2, 23/2, 23/3A Kamandoddi & Addakuriki Villages, Shoolagiri Taluk.

I, Narasimhan.S, Authorized Signatory & representative of M/s. Kuthuvakkam Realtors Private Limited (hereinafter "KRPL"), submit as follows:

1. KRPL is the absolute owner and is in possession of the property situated at Survey Nos. 1237/1C & 1237/2, 23/2, 23/3A, Kamandoddi & Addakuriki, Villages, Shoolagiri Taluk, Tamil Nadu.
2. After we took possession of our lands under the Sale Deed/s Number/s : 3117/2007, 3132/2007, 3146/2007 & 3145/2007 one M/s. P.Muthuraj S/o Perumal residing at D.No.3-210, Jalakandeswar Nagar, Alesanatham Post, Hosur Taluk and P.Subramani S/o Perumal, Pathalapalli Village, Hosur Taluk commenced quarrying for rough stones in the adjoining land vide Sy. No.1236/2.
3. However, in the last six months, he started quarrying closer and closer to our land and finally on 17th May 2019 he illegally started quarrying on our land itself i.e. outside his leasehold area. This has gravely harmed us. We have turned him away with great difficulty, but he is having many henchmen and able bodied men at his

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3. That the said quarry Lease has been granted by The District Collector, Krishnagiri (vide ROC Proceedings No.162/2010, dated 14/12/2015) followed by Registered Joint Agreement Form between Mr.P.Muthuraj , Mr.P.Subramani and Governor of Tamilnadu represented by District Collector, Krishnagiri vide Document No.95/2016, in Appendix V (under Rules 19 & 33) of Tamil Nadu Minor Minerals Concession Rules, and the Quarry lease is pertaining to Survey No.1236/2.
4. We observe the terms and conditions of the quarry lease registered vide document no.95/2016, In Appendix V signed before the District Collector, Krishnagiri have been violated with impunity. The violations noticed are:
 - a. All Special conditions related to safety zone, set back requirements, avoiding man animal conflict, provision of safety zone, green belt requirements and the plantations, cutting of stones during night hours which are all prohibited have been violated with contempt.
 - b. Set back requirements stipulated for the adjacent Sanamavu Reserve forest have been violated.
 - c. The adjoining Government land have been encroached upon and quarry wastes have been dumped and the crusher plant has been expanded without necessary permission.
 - d. The Lease holder has not planted trees in accordance to the conditions laid down.
 - e. The quarry lease area has not been fenced and marked with red flags
5. That the actions of the quarry lease holders are in direct violations of the special conditions of the lease where in it is clearly mentioned that the quarry lease holder shall leave a safety zone for the adjacent patta lands. The quarry leaseholders with blatant disregard to our rights have unlawfully trespassed and encroached on our company property in Survey No. 1237/2 and have illegally mined our property to an extent of 5.21 Cents. Further, the quarry Lease holder have trespassed and encroached our lands and annexed our lands in Survey No.s 1237/2 (Kamandoddi Village) & 23/2 (Addakuriki Village) to an extent of 33.72 cents.

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6. That the quarry lease holders without any consent or knowledge of the company have fully and illegally utilized land area and have dumped tonnes and tonnes of quarry wastes to a full extent of 11.86 Acres (Survey No.s 1237/2, 1237/1C, 23/2 & 23/3A) thereby making the land defunct for any future development. The Survey drawings of the same is enclosed herewith for your perusal and immediate reference.
 7. That they are illegally using our land properties to put up illegal structures like Generator Room, Workmen Rest Sheds and Vehicle Parking slots.
 8. That the quarry leaseholder has in violation of mining plan removed minerals from non-permitted and encroached neighboring patta lands thereby causing hazardous conditions and negative impact to the environment, flora & fauna and to the set standards prescribed by Tamilnadu Pollution control board.
 9. That the quarry lease holder has taken to use our patta lands to dump waste oils specifically with utter disregard to Tamilnadu Pollution control board norms
 10. That we have filed a Police Complaint on 08/02/2019(CSR No.33/2019) for illegal encroachment. In spite of these steps the quarry leaseholders have continued their violations with impunity and continue dumping quarry wastes at our lands. One of the quarry leaseholder Mr.P.Subramani had given an undertaking in writing to remove and restore all wrong doings within 20 days to jurisdictional police station which he has not adhered to.
 11. That we are put to unwarranted trouble and heavy financial losses due this illegal action. Upon assessment of the damages caused to our property of 11.86 Acres due to dumping of quarry wastes, excavation of large quantity of soil & illegal excavation of minerals works out to around Rupees 4 (Four) crores from the period 2016 onwards.

We enclose Photos as a proof that establishes the extent of damage done to the private property, environment, flora & fauna, dumping of crushing waste and spoiling the soil wealth. We do hope that your good selves would have been convinced that the quarry owners have violated the terms and conditions of their own Agreement and Consent Order Issued by the Pollution Control Board.

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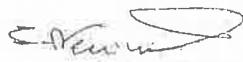
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We request your good selves to initiate necessary action against the offenders and prevent continued violations and revoke the Consent Order issued and thereby render justice.

Without prejudice to our rights to initiate such civil & criminal proceedings and all other proceedings in law to reclaim our property and also claim compensation as is legitimately due.

Thanking you in Anticipation

Yours sincerely



S Narasimhan
Authorized Signatory
M/s. Kuthuvakkam Realtors Pvt Ltd.

Encl : Photographs & Drawing



TAMILNADU POLLUTION CONTROL BOARD



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தமிழ்நாடு மாநிலத் துயர்நீர் கட்டுப்பாட்டு வாரியம்

Category of the Industry :

RED

CONSENT ORDER NO. 2205145887907 DATED: 20/06/2022.

PROCEEDINGS NO.F.3242HSR/RS/DIE/TNPCB/HSR/W/2022 DATED: 20/06/2022

SUB: Tamil Nadu Pollution Control Board - CONSENT TO OPERATE - DIRECT - M/s. P SUBRAMANI ROUGH STONE QUARRY, S.F.No. 178/1 & 181(Part - 1), KAMANDI ODDI village Shoolagiri Taluk and Krishnagiri District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act - 6 of 1974) - Issued- Reg.

Ref: 1) Unit's application No. 45887907 dated 01/06/2022 for CTO Direct
2) IR. No : F.3242HSR/RS/AI/HSR/2022 dated 17/06/2022
3) Minutes of 273rd DI.CCC meeting held on 17/06/2022 (Item No. HSR 273-06)

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s. P SUBRAMANI ROUGH STONE QUARRY
S.P No.178/1 & 181(Part - 1),
KAMANDI ODDI Village,
Shoolagiri Taluk,
Krishnagiri District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending January 01, 2027

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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
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To
The Proprietor,
M/s.P SUBRAMANI ROUGH STONE QUARRY,
No.178/1 & 181(Part -1), Kamandoddi Village, Shoolagiri Taluk & Krishnagiri District,
Pin: 635117

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TAMILNADU POLLUTION CONTROL BOARD

Copy to:

1. The Commissioner, SHOOLAGIRI-Panchayat Union, Shoolagiri Taluk, Krishnagiri District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

- 1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Rough Stone Quarrying in an extent of 2.75 Hec. located at S.F.No.178/1 & 181(Part - 1), Kamandoddi Village, Shoolagiri Taluk, Krishnagiri District, Lying in Latitude 12°41'25.73"N, Longitude 77°56'14.59"E	341252	Cubic Meter / Five Years
2.	Rough Stone Gravel Quarrying in an extent of 2.75 Hec. located at S.F.No.178/1 & 181(Part - 1), Kamandoddi Village, Shoolagiri Taluk, Krishnagiri District, Lying in Latitude 12°41'25.73"N, Longitude 77°56'14.59"E	56592	Cubic Meter / Five Years

- 2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.9	On Industrys own land
Effluent Type : Trade Effluent			

- 3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

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TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage	Trade Effluent		
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.



TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

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TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall comply all the conditions prescribed in the Environmental Clearance issued by the No. Letter / F.No.8490/EC.No:4836/ 2021, Dated: 18/10/2021.
2. The unit shall comply with the conditions imposed in the Mining Lease Agreement entered with the District Collector, Krishnagiri dated on 05.01.2022.
3. The unit shall treat and dispose the sewage generated from the unit through septic tank and Soak Pit arrangement.
4. The unit shall ensure that no trade effluent is generated at any stage of its manufacturing process.
5. The unit's operation/ activity for the mining shall not disturb the nearby agricultural land if any at any circumstances.
6. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
7. The unit shall continue to develop more green belt with trees having thick canopy cover all around the quarry lease boundary premises.
8. Concealing the factual data or failure to comply with any of the conditions mentioned in the consent order may result in withdrawal of this Consent and attract legal actions under the provisions of Environment (Protection) Act, 1986.
9. The consent issued is subject to the final outcome of National Green Tribunal (South Zone) in application No. 165/2013.
10. The unit shall not use 'Use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arcanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
11. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing which this order will be withdrawn without any notice and further action will be initiated against the unit as per law.

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Tamil Nadu Pollution Control Board,
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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form -4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

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TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
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TAMILNADU POLLUTION CONTROL BOARD



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சுற்றுச்சூழல் தடுப்பு
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Category of the Industry :

RED

CONSENT ORDER NO. 2205245887907 DATED: 20/06/2022.

PROCEEDINGS NO.F.3242HSR/RS/DEE/TNPCB/HSR/A/2022 DATED: 20/06/2022

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. P SUBRAMANI ROUGH STONE QUARRY , S.F.No. 178/1 & 181(Part - 1), KAMANDHODDI village Shoolagiri Taluk and Krishnagiri District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1) Unit's application No. 45887907 dated 01/06/2022 for CTO Direct
2) IR. No : F.3242HSR/RS/AE/HSR/2022 dated 17/06/2022
3) Minutes of 273rd DLCCC meeting held on 17/06/2022 (Item No. HSR 273-06)

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s . P SUBRAMANI ROUGH STONE QUARRY
S.F No.178/1 & 181(Part - 1),
KAMANDHODDI Village,
Shoolagiri Taluk,
Krishnagiri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending January 04, 2027

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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
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To
The Proprietor,
M/s.P SUBRAMANI ROUGH STONE QUARRY ,
No.178/1 & 181(Part -1), Kamandoddi Village, Shoolagiri Taluk & Krishnagiri District ,
Pin: 635117

Copy to:

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TAMILNADU POLLUTION CONTROL BOARD

1. The Commissioner, SHOOLAGIRI-Panchayat Union, Shoolagiri Taluk, Krishnagiri District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCBE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Rough Stone Quarrying in an extent of 2.75 Hec. located at S.F.No.178/1 & 181(Part - 1), Kamandoddi Village, Shoolagiri Taluk, Krishnagiri District, Lying in Latitude 12°41'25.73"N, Longitude 77°56'14.59"E	341252	Cubic Meter / Five Years
2.	Rough Stone Gravel Quarrying in an extent of 2.75 Hec. located at S.F.No.178/1 & 181(Part - 1), Kamandoddi Village, Shoolagiri Taluk, Krishnagiri District, Lying in Latitude 12°41'25.73"N, Longitude 77°56'14.59"E	56592	Cubic Meter / Five Years

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Vehicle Movement	Fugitive	Water Sprinkling System	
2.	Quarrying Area	Fugitive	Water Sprinkling System	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

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TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.



TAMILNADU POLLUTION CONTROL BOARD

8. Any upset condition in a plant of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Engineer-Monitoring and the concerned District/Assistant Environmental Engineering Officer by e-mail immediately and subsequently by Post with full details of such upset condition.

The occupier shall always comply with the order/directions issued by the Board in this consent. The occupier shall be liable for action as per provisions of the Act in case of non-compliance of any order/directions issued.

Special Additional Conditions:

- i. The unit shall install the approved retrofitted diesel generator with capacity of 125 KVA and above or VA other alternative shall be shifted to gas based generator within the time frame as prescribed in the pre notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity /National Bio Diversity Authority if the unit is using any biological resources or kn associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall comply all the conditions prescribed in the Environmental Clearance issued by the No. Letter / F.No.8490/EC.No:4836/ 2021, Dated: 18/10/2021.
2. The unit shall comply with the conditions imposed in the Mining Lease Agreement entered with the District Collector, Krishnagiri dated on 05.01.2022.
3. The unit shall operate and maintain the APC measures in the form of mobile water sprinklers effectively and continuously so as to satisfy the NAAQ / Emission standards prescribed by the Board.
4. The unit shall adhere to the ANL standards as prescribed by the Board.
5. The unit shall continue to develop more green belt with trees having thick canopy cover all around the quarry lease boundary premises.
6. Concealing the factual data or failure to comply with any of the conditions mentioned in the consent order may result in withdrawal of this Consent and attract legal actions under the provisions of Environment (Protection) Act, 1986.
7. The unit's operation/ activity for the mining shall not disturb the nearby agricultural land if any at any circumstances.
8. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
9. The consent issued is subject to the final outcome of National Green Tribunal (South Zone) in application No. 165/2013.
10. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing which this order will be withdrawn without any notice and further action will be initiated against the unit as per law.

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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

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TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

R
VENKATESAN
Digitally signed by R
VENKATESAN
Date: 2022.06.20 16:13:47
+05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

தகவல் அறியும் உரிமை சட்டம் 2005-ன் கீழ் தகவல் வேண்டி விண்ணப்பம்.
(ஒப்புக்கை அட்டையுடன் கூடிய பதிவு அஞ்சல்)

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அனுப்புநர்,

எஸ்.முருகேஷ், பி.பி.ஏ., எல்.எல்.பி.,
வழக்கறிஞர்,
எண்.28/6, ஓம் சக்தி டவர்ஸ்,
சார் ஆட்சியர் அலுவலகம் எதிரில்,
ஓசூர் -635 109,
கிருஷ்ணகிரி மாவட்டம்.
செல் : 9443182190

நாள் : 27.08.2022



பெறுநர்,

உயர்திரு.பொது தகவல் அலுவலர் (கி.ஊ) அவர்கள்,
வட்டார வளர்ச்சி அலுவலகம்,
சூளகிரி -635 117,
கிருஷ்ணகிரி மாவட்டம்.

அய்யா,

பொருள் : தகவல் அறியும் உரிமைச்சட்டம் 2005 பிரிவு 6(1)-ன் கீழ்
தகவல் வழங்கக் கோரி மனு.

1). கிருஷ்ணகிரி மாவட்டம், சூளகிரி வட்டம், அட்டகுறுக்கி கிராம புலஎண்.22/2 (தின்னூர்) மற்றும் புலஎண்.8 (காவேரி நகர்) உள்ள நிலங்களில் வீடு கட்ட ஊராட்சி ஒன்றியம் மூலம் அனுமதி அளிக்கப்பட்டுள்ளதா என்ற விவரத்தை தகவலாக வழங்கவும்.

2). சூளகிரி வட்டம், அட்டகுறுக்கி கிராம புலஎண்.22/2 (தின்னூர்) மற்றும் புலஎண்.8 (காவேரி நகர்) நிலங்களில் குடியிருப்பு வீடு கட்ட அனுமதி வழங்கப் பட்டிருப்பின், அனுமதி வழங்கப்பட்ட நாள் மற்றும் பயனாளிகள் பெயர், முகவரியை தகவலாக வழங்கவும்.

நான் கோரிய தகவல் மற்றும் தகவல் ஆவண நகல்களை தகவல் அறியும் உரிமைச் சட்டப்படி நிர்ணயிக்கப்பட்டுள்ள காலத்திற்குள் வழங்கவும். இத்துடன் தகவல் பெறும் விண்ணப்பக் கட்டணமாக ரூ.10/-க்கான நீதிமன்ற வில்லை இணைத்துள்ளேன்.

நகல் :-

உயர்திரு.தமிழ்நாடு தகவல் ஆணையர்,
எண்.19, அரசு பண்ணை இல்லம்,
பேன்பேட்டை, நந்தனம், சென்னை - 600 035.

தங்கள் உண்மையுள்ள

S. MURUGESH, B.B.A., LL.B.,
ADVOCATE

Roll No. MS 807/2015
Door No. 28/6, "Om Shakti Towers"
Opp. To Sub-Collector Office, HOSUR-635 109.
Mobile No. 8808306669

**Application for Information under Right to Information Act, 2005
(Registered mail with acknowledgment card)**

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27/08/2022

From

S.Murugesh, B.B.A.L.L.B,
Advocate,
No.28/6 Om Shakti Towers,
Opposite to Sub Collector Office,
Hosur 635 109
Krishnagiri District
Mobile No. 9443182190

To

The Public Information Officer, (VP)
Regional Development Office,
Shoolagiri 635 117
Krishnagiri District

Sir,

**Sub: Application for providing information under Section 6 (1) of
the Right to Information Act, 2005**

1. Please provide information whether permission has been given by the Panchayat Union to construct houses in Plot No. 22/2 (Thinnoor) and Plot No. 8 Kaveri Nagar on the lands in Krishnagiri District, Shoolagiri Circle, Attakuruki Village.

2. If permission has been granted to construct residential house on Plot No. 22/2 (Thinnoor) and Plot No. 8 Kaveri Nagar, Krishnagiri District, Shoolagiri Circle, Attakuruki Village. Kindly provide information as to the name and address of the beneficiaries.

Please provide me with the information and copies of documents requested by me within the time frame prescribed by the Right to Information Act. I have also enclosed a Court Fee of Rs.10/- as application fee for obtaining information.

Yours Truly,

S.Murugesh

Copy to:
The Information Commissioner,
Tamil Nadu, No.19, Government Estate,
Panpet, Nandanam,
Chennai 600 035

அனுப்புதல்

ரா.ராஜேந்திரா,
உதவி பொது தகவல் அலுவலர்,
கானலட்டி ஊராட்சி.

பெறுதல்

திரு.எஸ்.முருகேஷ்,பி.பி.ஏ., எல்.எல்.பி.,
வழக்கறிஞர்,
எண்.28/6, ஓம் சக்தி டவர்ஸ்,
சார் ஆட்சியர் அலுவலகம் எதிரில்,
ஓசூர்-635109,
கிருஷ்ணகிரி மாவட்டம்.
செல் : 9443182190

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கடிதம் எண் : 01/2022/கா.ஊ

நாள் : 20.09.2022

பொருள் : தகவல் அறியும் உரிமைச் சட்டம் 2005 சூளகிரி ஊராட்சி ஒன்றியம் - கானலட்டி ஊராட்சி - தி.எஸ்.முருகேஷ்,பி.பி.ஏ., எல்.எல்.பி., வழக்கறிஞர், ஓசூர் என்பவர் சில தகவல்கள் கோரியது - தகவல் தெரிவித்தல் - தொடர்பாக.

பார்வை : திரு.எஸ்.முருகேஷ்,பி.பி.ஏ., எல்.எல்.பி., வழக்கறிஞர், எண்.28/6, ஓம் சக்தி டவர்ஸ், சார் ஆட்சியர் அலுவலகம் எதிரில், ஓசூர்-635109, கிருஷ்ணகிரி மாவட்டம் என்பவரின் மனு நாள் : 27.08.2022.

சூளகிரி ஊராட்சி ஒன்றியம் கானலட்டி ஊராட்சியில் பேனப்படும் தகவல்கள் - தொடர்பாக திரு.எஸ்.முருகேஷ்,பி.பி.ஏ., எல்.எல்.பி., வழக்கறிஞர், ஓசூர் என்பவர் சில தகவல்கள் கோரியுள்ளார். கீழ்க்கண்ட தகவல்களுக்கு எனது தகவலை இதன் மூலம் சமர்ப்பிக்கப்படுகிறது.

1. கிருஷ்ணகிரி மாவட்டம் சூளகிரி வட்டம் அட்டகுறுக்கி கிராம புல எண்.22/2- (தின்னூர்) மற்றும் புல எண் : 8 (காவேரி நகர்) உள்ள நிலங்களில் வீடு கட்ட கானலட்டி ஊராட்சி மன்றம் மூலம் அனுமதி வழங்கப்படவில்லை.
2. சூளகிரி வட்டம் அட்டகுறுக்கி கிராம புல எண் : 22/2 (தின்னூர்) மற்றும் புல எண் : 8ள (காவேரி நகர்) நிலங்களில் குடியிருப்பு வீடு கட்ட கானலட்டி ஊராட்சி மன்றம் மூலம் அனுமதி வழங்கப்படவில்லை. இதனால் ஊராட்சியில் எந்த வித விவரம் இல்லை.

மேற்க்கண்ட விவரங்களை தகவலுக்காக அனுப்பப்படுகிறது.

இடம் : கானலட்டி
நாள் : 20.09.2022

PANCHAYAT SECRETARY
KANALATTI PANCHAYAT
SHOOLAGIRI UNION

நகல் : பொது தகவல் அலுவலர்/துணை வட்டார வளர்ச்சி அலுவலர்(ஊராட்சிகள்), ஊராட்சி ஒன்றியம் சூளகிரி அவர்களுக்கு தகவலுக்காக பணிந்தனுப்பப்படுகிறது.

From
R.Rajendra,
Assistant Public Information
Officer,
Kanalatti Panchayat

To
S.Muruges, B.B.A.L.L.B,
Advocate,
No.28/6 Om Shakti Towers,
Opposite to Sub Collector Office,
Hosur 635 109
Krishnagiri District
Mobile No. 9443182190

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Letter No. 01/2022/G.U
20/09/2022

Date:

Sub: S.Muruges, B.B.A.L.L.B., Advocate, Hosur, requested by
information - information under the Right to Information
Act, 2005 Shoolagiri Panchayat Union - Kanalatti Panchayat -
Reg

Ref: Mr.S.Muruges, B.B.A.L.L.B, Advocate, No.28/6 Om Shakti
Towers, Opposite to Sub Collector Office, Hosur 635 109
Krishnagiri District - representation dated 27/08/2022

Mr.S.Muruges, B.B.A.L.L.B, Advocate, Hosur Shoolagiri Panchayat
Union Kanalatti Panchayat has requested for certain information. The
information sought for is provided as under:

1. No permission has been given by Kanalatti Panchayat Council to
construct a residential house for the lands at Krishnagiri District,
Shoolagiri Circle, Attakurukki Village, Plot No. 22/2, Thinnor and
Plot No.8 Kaveri Nagar.
2. No permission has been given by the Kanalatti Panchayat Council to
construct a residential house for the lands at Shoolagiri Circle,
Attakurukki Village, Plot No. 22/2, Thinnor and Plot No.8 Kaveri
Nagar. As a result there are no details available in the panchayat.

The above details are sent for information.

Place: Kanalatti

Date: 20/09/2022

Copy to:

Public Information Officer/

Deputy Block Development Officer,(Panchayats)

Panchayat Union, Soolagiri - submitted for their information